

(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 150/96

Date of Order: 9.2.96.

Between:

K. Srinivas

... Applicant

and

1. The Telecom District Engineer,  
Karimnagar District Telecommunications,  
Karimnagar (A.P.)
2. The Sub Divisional Officer (Telecom),  
Peddapally,  
Karimnagar District (A.P.).

Respondents.

For the Applicant :- Mr. P. Naveen Rao

For the Respondents: Mr. Kota Bhaskara Rao  
Sr./Add. CGSC

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.RARANGARAJAN : MEMBER(ADMN)

contd...

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Judgement

( As per Hon. Mr. R. Rangarajan, Member (Admn.)

Heard Sri P. Naveen Rao, learned counsel for the applicant and Sri K. Bhaskar Rao, learned counsel for the respondents.

2. The applicant in this OA was engaged as a casual ~~— — — — —~~ He was working in that capacity from 1-11-1985 to 31-1-1990 thereby putting a service of 600 days as casual labour. The applicant was not reengaged after January, 1990.
3. This application is filed praying for a direction to the respondents to reengage him in preference to freshers and new comers and for a further direction to the respondents to engage the applicant conferring on him all consequential benefits such as temporary status seniority and regularisation.
4. In view of the fact that he has worked in the Department for about 600 days earlier, he is preferable for engagement in future if there is work instead of freshers from the open market. But his long absence after January, 1990 cannot be condoned.
5. In the result, the following direction is given : The applicant has to be reengaged if there is work in future in preference to freshers from the open market

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in the last unit from where he was disengaged. If he is going to be reengaged in pursuance of this order none of the employees who are in casual service shall be retrenched.

6. The DA is ordered accordingly at the admission stage itself. No costs. //

*Me*

(R. Rangarajan)  
Member (Admn.)

*Neelam*

(V. Neelam Rao)  
Vice Chairman

Dated : February 9, 96  
Dictated in Open Court

*Anubhav*  
DEPUTY REGISTRAR(J)

sk

To

1. The Telecom District Engineer,  
Karimnagar District Telecommunications,  
Karimnagar (A.P)
2. The Sub Divisional Officer, (Telecom)  
Peddapally,  
Karimnagar District (A.P)
3. One copy to Mr.P.Naveen Rao, Advocate,  
CAT, Hyderabad.
4. One copy to Mr.Kota Bhaskara Rao, Addl.CGSC,  
CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One spare copy.

YLKR

13/16 I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 9 - 2 - 1996

~~ORDER~~ JUDGMENT

M.A/R.A./C.A.No.

in  
O.A.No. 150/96

T.A.No. (w.p.No. )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions

Dismissed. at the adversia stage.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

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No Spare Copy

